



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ४६(२)]

शुक्रवार, ऑगस्ट ४, २०२३/श्रावण १३, शके १९४५

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ८०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Insecticides (Maharashtra Amendment) Bill, 2023 (L. A. Bill No. XLI of 2023), introduced in the Maharashtra Legislative Assembly on the 4th August 2023, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XLI OF 2023.

A BILL

to amend the Insecticides Act, 1968, in its application to the State of Maharashtra.

46 of
1968.

WHEREAS it is expedient to amend the Insecticides Act, 1968, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Insecticides (Maharashtra Amendment) Short title. Act, 2023.

Insertion of new section 29A in 46 of 1968.	2. After section 29 of the Insecticides Act, 1968, in its application to the State of Maharashtra, the following section shall be inserted, namely :—	46 of 1968.
Offences to be cognizable and non-bailable.	“29A. Notwithstanding anything contained in this Act or the Code of Criminal Procedure, 1973, the offences punishable under sub-section (1) of section 29, shall be cognizable and non-bailable.”.	2 of 1974.

STATEMENT OF OBJECTS AND REASONS

The Insecticides Act, 1968 (46 of 1968) is enacted to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animals and for matters connected therewith.

2. It is noticed that, many manufacturers, dealers and sellers are engaged in manufacture and sale of misbranded insecticides. Farmers spent money to purchase such insecticides which do not give results for controlling pests and diseases. This results in financial loss to the farmers due to less agricultural output. Apart from this, residual of such insecticides is hazardous to human health and causes environmental pollution. Therefore, the Government of Maharashtra considers it expedient to prevent sale of misbranded insecticides and for that purpose make the offences specified under sub-section (1) of section 29 of the Insecticides Act, 1968, cognizable and non-bailable by inserting new section 29A in the said Act in its application to the State of Maharashtra.

3. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 2nd August 2023.

DHANANJAY MUNDE,
Minister for Agriculture.